

(16)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No. 2554/2000  
MA No. 3003/2000

New Delhi, this the 2nd day of April, 2002

HON'BLE MR. JUSTICE ASHOK AGARWAL, CHAIRMAN  
HON'BLE MR. S.A.T.RIZVI, MEMBER (A)

1. Uday Shankar Ghosh  
S/o Sh. R.B.Ghosh  
R/o 24/4, Kishan Ganj Railway Colony  
Delhi.
2. Girdhar Gopal  
S/o Late Shri Ram Prasad Suyal  
R/o Q.No.WZ-1157  
Rani Bagh  
New Delhi. .... Applicants

(By Advocate Shri S.K.Sinha)

V E R S U S

1. Railway Board  
Through the Secretary  
Rail Bhawan  
New Delhi.
2. The General Manager (P)  
Northern Railway  
Baroda House  
New Delhi.
3. The Chief Commercial Manager  
Northern Railway, IRCA  
Building, State Entry Road  
New Delhi.
4. Smt.Anita Kapoor  
W/o Shri R.K.Kapoor  
E&RS, IRCA Building  
State Entry Road  
New Delhi.
5. Smt. Manju Arora  
W/o Shri L.R.Arora  
E&RS, IRCA Building  
State Entry Road  
New Delhi.
6. Smt. Sunita Sharma  
W/o Shri H.K.Sharma  
E&RS, IRCA Building  
State Entry Road  
New Delhi. .... Respondents

(By Shri Rajinder Khatter, Advocate  
& Mrs.Meenu Mainee, Advocate)

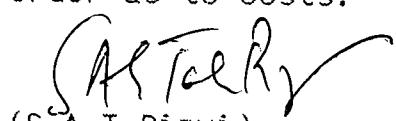
ORDER (ORAL)

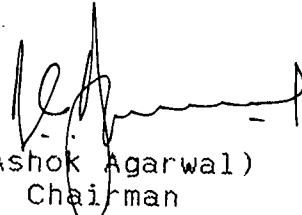
**Justice Ashok Agarwal:-**

MA No.3003/2000 for joining together in a single OA is granted.

2. By the present OA, applicants amongst other reliefs claim a direction to the respondents to appoint them as Senior Console Operators. After filing of the OA, an order has been duly passed by the respondents on 5.3.2001 rejecting the claim of the applicants. A copy of the aforesaid order has been annexed at Annexure R X along with the counter of the official respondents.

3. After hearing the learned counsel for the parties for quite some time, Shri S.K.Sinha, the learned counsel appearing on behalf of the applicants <sup>has</sup> prayed for permission to withdraw the present OA with liberty to impugn the aforesaid order of 5.3.2001. Prayer made is granted. Present OA is disposed of accordingly with no order as to costs.

  
(S.A.T.Rizvi)  
Member (A)

  
(Ashok Agarwal)  
Chairman

/sns/